

Statt. Reg. Leg. by Societies  
Regn. (Delhi Amdt.) Ord. 1983

14.40 hrs.

SOCIETIES REGISTRATION (DELHI  
AMENDMENT) BILL\*

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL) : I beg to move for leave to introduce a Bill further to amend the Societies Registration Act, 1860 as in force in the Union Territory of Delhi.

MR. DEPUTY-SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Societies Registration Act, 1860 as in force in the Union territory of Delhi.”

*The motion was adopted.*

SHRI JAGAN NATH KAUSHAL : I introduce the Bill.

14.41. hrs

STATEMENT GIVING REASONS FOR IMMEDIATE LEGISLATION BY THE SOCIETIES REGISTRATION (DELHI AMENDMENT) ORDINANCE, 1983.

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL) : I beg to lay on the Table an explanatory statement (Hindi and English version) giving reasons for immediate legislation by the Societies Registration (Delhi Amendment) Ordinance, 1983.

*The Lok Sabha then adjourned for lunch till Thirty-five minutes past Fourteen of the Clock.*

*The Lok Sabha re-assembled after Lunch at five minutes past Fourteen of the Clock.*

(Mr. Deputy Speaker in the Chair).

MATTERS UNDER RULE 377

MR. DEPUTY SPEAKER : Now the House shall take up matters under Rule 377. Shri Kunjambu.

(i) FINANCIAL ASSISTANCE TO KERALA FOR PAYING COMPENSATION FOR LANDS ACQUIRED FOR NAVAL ACADEMY AT EZHIMALA :

SHRI K. KUNHAMBU (Cannanore) : The Central Government has decided to set up the Naval Academy at Ezhimala in Kerala. The people of Kerala are grateful to the hon. Prime Minister for this decision. The Government of Kerala has already taken steps to acquire the land for the academy.

However, some problem has arisen in connection with the acquisition of land. Most of the inhabitants of Ezhimala are Harijans, fishermen belonging to the Muslim community and people belonging to the other weaker sections. It is only proper that when their land is acquired fair and adequate compensation is paid to them and necessary arrangements are made for their rehabilitation. Since it is basically a question of livelihood of these people the full market value of their land should be paid to them. But the financial condition of the State Government is not such as would enable it to meet this huge expenditure. Therefore, I would request the Central Government to assist the State to meet the expenditure in connection with the payment of compensation to these whose land is being acquired and their rehabilitation.

(ii) MOVE BY UNITED STATES TO SUPPLY HARPOON MISSILES TO PAKISTAN :

SHRI MADHAVRAO SCINDIA (Guna) : According to congressional sources, the U.S. has agreed to supply the versatile non-nuclear Harpoon missiles to Pakistan. It is one of the latest weapons in the U.S. armoury which cannot be countered without electronic counter measures.

U.S. policies have, time and again, escalated the arms race in the sub-continent. The recent massive induction of third generation weaponry including the F-16s into Pakistan by the U.S. has forced India